

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 20.02.2024

**Misc. Application No. 1478 of 2023
And
Misc. Application No. 145 of 2024
And
Appeal No. 26 of 2024**

Vishal Ahuja Appellant

Versus

Securities & Exchange Board of India ... Respondent

Dr. S. K. Jain, PCS i/b S. K. Jain & Co. for the Appellant.

Ms. Shreya Parikh, Advocate with Mr. Ratan Singh, Advocate i/b
Agama Law Associates for the Respondent.

**With
Appeal No. 113 of 2024**

Prashant Prabhakar Gadkari Appellant

Versus

Securities & Exchange Board of India ... Respondent

Mr. Pritesh Burad, Advocate with Ms. Samita Vaviya, Ms. Linisha
Seth, Advocates i/b M/s. Pritesh Burad Associates for the Appellant.

Ms. Shreya Parikh, Advocate with Mr. Ratan Singh, Advocate i/b Agama Law Associates for the Respondent.

ORDER :

1. Delay in the filing of reply is condoned in the Appeal No. 26 of 2024 Vishal Ahuja vs. SEBI. Misc. Application No. 145 of 2024 is allowed. Reply is taken on record. Four weeks' time is allowed to the appellant to file rejoinder.
2. In Appeal No. 113 of 2024 Prashant Prabhakar Gadkari vs. SEBI, respondent is allowed three weeks' time to file a reply. Rejoinder to be filed within three weeks thereafter.
3. Appellant is directed to deposit Rs. 10 lakh within four weeks from today. If the amount is deposited, no further steps will be taken to recover the balance amount.
4. List both the appeals on April 24, 2024.

Ms. Meera Swarup
Technical Member

20.02.2024
PTM